

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR

#### **BEE K BEE PRINTS PRIVATE LIMITED OPERATES IN TEXTILE DYERS AT FARIDABAD, HARYANA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. BEE K BEE PRINTS PRIVATE LIMITED (CIN) U74994DL1993PTC053687 (PAN) AAACB5148F
2	Address of the registered office	<b>Registered Office:</b> C-2 East of Kailash, New Delhi-110065.  <b>Factory Address:</b> Khesra no 55, kila no 22/2, near mohla chaprola road, village mohla, Tehsil- Ballabgarh, sikri, Industrial area, Faridabad, Haryana- 121004.
3	URL of website	N/A
4	Details of place where the majority of fixed assets are located	-Plant and Machinery situated at tehsil Ballabgarh, Sikri, Industrial area, Faridabad, Haryana- 121004  -Industrial land situated at Faridabad
5	Installed capacity of main products/ services	As per balance sheet as on 31 <sup>st</sup> March 2022  Total Revenue - INR 70,04,66,367/-
6	Quantity and value of main products/ services sold in last financial year	Quantity not available  As per balance sheet as on 31 <sup>st</sup> March 2022  Total Revenue - INR 70,04,66,367/-

7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: <a href="mailto:cirp.bkb@gmail.com">cirp.bkb@gmail.com</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: <a href="mailto:cirp.bkb@gmail.com">cirp.bkb@gmail.com</a>
10	Last date for receipt of expression of interest	08.07.2024

11	Date of issue of provisional list of prospective resolution applicants	18.07.2024
12	Last date for submission of objections to provisional list	23.07.2024
13	Date of issue of final list of prospective resolution applicants	02.08.2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	07.08.2024
15	Last date for submission of resolution plans	06.09.2024
16	Process email id to submit Expression of Interest	<a href="mailto:cirp.bkb@gmail.com">cirp.bkb@gmail.com</a>

**Sd/-**  
**Akhil Ahuja**  
**Interim Resolution Professional**  
**BEE K BEE PRINTS PVT LTD**  
 IBBI Reg. No.- IBBI/IPA-001/IP-P-02072/2020-2021/13213  
 Email: cirp.bkb@gmail.com, caakhilahuja@gmail.com  
 AFA Validity: 13/09/2024  
**Mavent Restructuring Services LLP,**  
 Comm. Address: B-29, LGF, Lajpat Nagar-III, Delhi 110024  
 Date: 22-06-2024  
 Place: New Delhi

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR BEE K BEE PRINTS PRIVATE LIMITED**  
 OPERATES IN TEXTILE DYERS AT FARIDABAD, HARYANA  
 (Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

- Name of the corporate debtor along with PAN & CIN/LLP No. M/s. BEE K BEE PRINTS PRIVATE LIMITED (CIN) U74994DL1993PTC053687 (PAN) AAACB5148F
- Address of the registered office Registered Office: C-2 East of Kailash, New Delhi-110065. Factory Address: Khesra no 55, kila no 22/2, near media chagotra road, village mohla, Tehsil-Ballaigarh, s/ri, Industrial area, Faridabad, Haryana-121004
- URL of website N/A
- Details of place where majority of fixed assets are located Plant and Machinery situated at tehsil Ballaigarh, s/ri, Industrial area, Faridabad, Haryana-121004 -Industrial land situated at Faridabad
- Installed capacity of main products/services As per balance sheet as on 31st March 2022 Total Revenue - INR 70,04,66,367/-
- Quantity and value of main products/services sold in last financial year Quantity not available As per balance sheet as on 31st March 2022 Total Revenue - INR 70,04,66,367/-
- Number of employees/workmen Nil
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.bkb@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.bkb@gmail.com
- Last date for receipt of expression of interest 08.07.2024
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- Process email id to submit Expression of Interest cirp.bkb@gmail.com

Sd/- Akhil Ahuja  
 Interim Resolution Professional BEE K BEE PRINTS PVT LTD  
 IBI Reg. No. - IBI/PA-001/IP-P-02072/2020-2021/13213  
 Email: cirp.bkb@gmail.com, caakhilahuja@gmail.com  
 AFA Validity: 13/09/2024  
 Mavent Restructuring Services LLP Comm. Address: B-29, LGF, Lalpur Nagar-II, Delhi 110024

Date: 22-06-2024 Place: New Delhi

**सेंट्रल बैंक ऑफ इंडिया Central Bank of India**  
 Stressed Asset Management Branch  
 Jeevan Tara Building, 5, Parliament Street, New Delhi-110001

**E-AUCTION SALE NOTICE**  
 (Under SARFAESI Act 2002)

**APPENDIX- IV-A [SEE PROVISO TO RULE 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**  
**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable / movable property mortgaged / charged to the secured creditor, the Physical Possession of which have been taken by the authorized officer of Central Bank of India, Secured creditor, will be sold on "As is where is", "As is what is" and "whatever there is" basis on 15.07.2024 (Monday) for recovery of due to the Central Bank of India and Canara Bank (e-Syndicate Bank) from below mention Borrower(s) and Guarantor(s).  
 The Reserve Price and Earnest Money Deposit (EMD) is displayed against the details of respective properties.

S. No.	Name of Branch	Authorised Officer/B.M.	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Due (Rs. in Lakh)	Date & Type of Possession	Rx. in Lakhs
1.	Stressed Asset Management Branch, New Delhi	Mr. M. K. Gupta Mob. No.: 9982186777	SHRI LAKSHMI COTSYN LIMITED	Shri Lakshmi Cotsyn Limited Flat No. 1232, 12 <sup>th</sup> Floor, Tower - B, Gaur Green Avenue, Abhay Khand-II Indrapuram, Distt.- Ghaziabad (U.P.)	29.12.2015 ₹ 1801.00 Lakhs + Interest thereafter & other charges	20.05.2016 (Physical Possession)	₹ 110.25 Lakh ₹ 11.03 Lakh ₹ 0.25 Lakh

**E-AUCTION SCHEDULED TO BE HELD ON 15.07.2024 (Monday) (15 DAYS NOTICE)**

Date of Auction: 15.07.2024 (Monday) Time: 12:00 AM to 03:00 PM with auto extension of 10 minutes.  
 Date of Property Visit: 11.07.2024 (Thursday) Time: 11:00 AM to 03:00 PM

Bidder will register on website: <https://www.mstcecommerce.com> and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Global EMD wallet through NEFT/RTGS/Transfer (after generation of challan from <https://www.mstcecommerce.com>). The auction will be conducted through common landing platform e-Bikray Portal. E-auction will be held "As is where is", "As is what is" and "whatever there is" basis. Interested bidder may deposit pre-bid EMD with MSTC before the close of e-auction. Credit of pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's bank account and update of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre bid EMD amount well in advance to avoid any last minute problem. The successful bidder shall have to deposit 25% (Twenty Five Percent) of the bid amount, less EMD amount deposited through NEFT/RTGS in A/c.-3774823433, IFSC-CBIN0285132 in the name of BILL PAY ACCOUNT, the same day or not later than next working day and the remaining amount 75% shall be paid on or before fifteenth day of confirmation of sale. There are no encumbrance on the property, however the bidders may make their independent enquiries and if any dues will be payable by bidders. Under no circumstances (including the case of sole bidder for any secured asset) the secured asset will be sold at Reserve Price or below thereof. Minimum one bid increment amount is mandatory. For detailed terms and conditions please refer to the link provided in [www.centralbankofindia.co.in](http://www.centralbankofindia.co.in) Secured Creditor or Auction Platform (<https://mstcecommerce.com>) Helpline No.-033-22901004. For any query please contact Mr. M. K. Gupta Mob. No.: 9982186777 E-mail ID: [samdeshi@centralbank.co.in](mailto:samdeshi@centralbank.co.in) during office hours on all working days.

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF THE SARFAESI ACT 2002**  
 Borrowers/Guarantors/ Mortgagees are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

PLACE: NEW DELHI DATE: 21.06.2024  
 Authorised Officer, CENTRAL BANK OF INDIA, SAM Branch, New Delhi

**SBI STRESSED ASSETS RECOVERY BRANCH-II State Bank House, (BRANCH CODE 51521) 3rd & 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110005 Tel.011-28752163 Fax. 28755674 E-mail: sbi.51521@sbi.co.in**

**APPENDIX IV [Rule - 8 (1)] POSSESSION NOTICE (for immovable property)**  
 Whereas the undersigned being the Authorised Officer of State Bank of India, Stressed Assets Recovery Branch (SARB)-II, SBI House, 4th Floor, 18/4, Arya Samaj Road, Karol Bagh, New Delhi-110005 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15.03.2024 calling upon M/s Wood Craft (Borrower), Sh. Surendra Kumar S/o Sh. Jawahar Singh (Proprietor) to repay the amount mentioned in the notice being Rs. 37,88,394/- (Rupees Thirty Seven Lacs Eighty Eight Thousand Three Hundred Ninety Four Only) as on 15.03.2024 with further interest, expenses and other charges etc. thereon within 60 days from the date of receipt of the said notice.

The borrower / guarantor having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21ST day of JUNE 2024.

The borrower / guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, Stressed Assets Recovery Branch (SARB)-II, SBI House, 4th Floor, 18/4, Arya Samaj Road, Karol Bagh, New Delhi-110005 for an amount of Rs. 37,88,394/- (Rupees Thirty Seven Lacs Eighty Eight Thousand Three Hundred Ninety Four Only) as on 15.03.2024 with costs, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property**  
 Property Owned By: Sh. Surendra Kumar  
 All that part and parcel of Property No. 1645, admeasuring 160 Sq. Yds. out of Kharsa No. 102/21 situated at Village Bawana Colony known as Punjab Colony, Delhi-110039 (Registered vide Sale Deed No. 2926, Add. Book 1 Vol. No. 4245 at page No. 58 to 62 on 03.02.2024 at Sub Registrar VI, North-West Delhi) and bounded as under:-  
 East: Property of Nafe Singh, West: Gali, North: Property of Sh. Kartar Singh, South: Property of Sh. Sabir etc.  
 DATE: 21.06.2024, PLACE: New Delhi  
 Authorised Officer, State Bank of India

**Canara Bank ASSET RECOVERY MANAGEMENT II BRANCH HAUZ KHAS DELHI Email: cb3038@canarabank.com**

**POSSESSION NOTICE**  
**[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]**  
 Whereas, the undersigned being the authorized officer of the Canara Bank Asset Recovery Management-II Branch Hauz Khas Delhi under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25.07.2023 Calling upon the (Borrower) M/s Adresh Outfit (Proprietorship firm) through its proprietor Sh. Vijay Kumar, S/o Shri Swami Nath Jaiswal and Smt. Prema Devi W/o Shri Swami Nath Jaiswal and Sh. Brijesh Kumar S/o Sh. Surya Nath (hereinafter referred to as "the Borrower, Proprietor, Mortgagees & Guarantors") to repay the amount mentioned in the notice being Rs.53,63,011.60/- (Rupees Fifty Three Lacs Sixty Three Thousand Eleven and Paise Sixty Only) as on 30.06.2023 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 01.07.2023

The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th Day of June of the year 2024.

The borrower/ Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank Asset Recovery Management II Branch Hauz Khas Delhi for an amount Rs.53,63,011.60/- (Rupees Fifty Three Lacs Sixty Three Thousand Eleven and Paise Sixty Only) as on 30.06.2023 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 01.07.2023

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of Property**  
 147/397 part out of Khawat No. 191, Khatoni No. 267, M. No. 18, Killa No. 3/2 (3-17), 4(8-0), 5(8-0), Kitta-3, Rakba -19, Kanal -17, Maria - area measuring 80 sq yards Mauza Tilpat, Tehsil & Dist. Faridabad, Haryana(Freehold House No 1519, Ekta Enclave, Surdas Colony, Village Tilpat, Faridabad, Haryana-121013) owned by Smt. Prema Devi W/o Shri Swaminath Jaiswal.  
 Bounded:- On the North by: Vacant Plot No 43 B, On the South by: Plot No 43 C, On the East by: Plot No 46, On the West by: 12' Wide Street

PLACE : Faridabad, DATE : 20.06.2024  
 Authorised Officer, Canara Bank

**THE DELHI STATE COOPERATIVE BANK LTD. (A SCHEDULED BANK)**  
 Head Office: 31, Netaji Subhash Marg, Daryaganj, New Delhi-110002

**ABRIDGED BALANCE SHEET AS ON 31<sup>st</sup> MARCH 2024**

	(Amount in Lakhs)	
	As on 31-03-2024	As on 31-03-2023
<b>Capital and Liabilities</b>		
Share Capital	461.68	496.06
Nominal Share Capital	1,631.99	1,520.44
Reserves and Surplus	41,382.58	39,108.84
Deposits	133,542.80	134,549.02
Borrowings	-	-
Other liabilities and provisions	5,930.32	5,961.99
<b>TOTAL</b>	<b>182,949.37</b>	<b>181,636.35</b>
<b>Assets</b>		
Cash and balances with Reserve Bank of India	6,848.89	6,957.70
Balance with banks and money at call and short notice	45,449.38	50,219.17
Investments	27,712.20	28,777.20
Advances	96,344.71	88,744.93
Fixed Assets	1,535.09	1,634.49
Other Assets	5,059.10	5,302.86
<b>TOTAL</b>	<b>182,949.37</b>	<b>181,636.35</b>
Contingent liabilities	76.10	78.68

Previous year's figures have been re-grouped/ re-classified, wherever considered necessary.

**ABRIDGED PROFIT AND LOSS ACCOUNT FOR THE YEAR ENDED ON 31<sup>st</sup> MARCH 2024**

	(Amount in Lakhs)	
	As on 31-03-2024	As on 31-03-2023
<b>I. Income</b>		
Interest earned	16,539.79	14,680.24
Other income	271.39	1,016.58
<b>Total</b>	<b>16,811.18</b>	<b>15,696.82</b>
<b>II. Expenditure</b>		
Interest expended	6,645.08	5,671.42
Operating expenses	7,292.92	7,311.01
<b>Profit before Tax</b>	<b>2,873.18</b>	<b>2,714.39</b>
Provisions for Income Tax Current Year	750.44	692.49
<b>Total</b>	<b>14,688.44</b>	<b>13,574.92</b>
III. Profit/Loss after Tax	2,122.74	2,121.90
Net profit/loss(-) for the year	2,122.74	2,121.90
Profit/loss(-) brought forward	156.50	156.50
<b>Balance carried over to balance sheet</b>	<b>2,279.24</b>	<b>2,278.40</b>

Previous year's figures have been re-grouped/ re-classified, wherever considered necessary.

Sd/- (DR. BIJENDER SINGH) PRESIDENT  
 Sd/- (CH. SUKHBIR SINGH PANWAR) VICE PRESIDENT  
 Sd/- (ANITA RAWAT) MANAGING DIRECTOR  
 Sd/- (NIDHI CHANDRA) A.G.M.

Place: New Delhi  
 Dated: 21.06.2024

**Highlights of Bank's Working**  
 Higher rate of interest on deposit and Lower lending rates than other Banks.  
 Special Loan Scheme for the Govt. Employees, Current / Saving Account Holders, Business men, Students, Farmers, Professionals, Educational Institutions / Societies, Retail Traders, Village industries, etc.  
 Credit Card facility for Farmers, Govt. Employees, Current Account Holders etc.

**SERVING WITH WIDE SPREAD NETWORK OF BRANCHES IN THE NCT OF DELHI**

**पंजाब नैशनल बैंक Punjab National Bank**  
 ...the name you can BANK upon!

**CIRCLE SASTRA CENTRE, NOIDA SH-12 JAGAT SHOPPING COMPLEX GAMMA 1 GREATER NOIDA GAMMA-1 E-mail: cs8290@pnb.co.in**

**SALE NOTICE FOR IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

**SCHEDULE OF SALE OF THE SECURED ASSETS**

Lot No.	Name of the Branch	Name of the Account	Description of the Immovable Properties Mortgaged/ Owner's Name [mortgagors of property(ies)]	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002	A) Reserve Price (Rs In Lacs)	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors	Name & Contact No. of Authorised Officer
1.	B/O PNB, 18 Noida	Name of the Borrower/Director(s) 1. M/s Smart Lights Partner Mr Kapil Gupta & Mrs Sonia Kapil Name of the Guarantor (s) 1. Mr Kapil Gupta & Mrs Sonia Kapil	1. Industrial Plot No B, Peepsalsana, UPSIDC Industrial Area, Kashipur Road, Ram Nagar, UltraKhand area 3098.25 Sq Mtr	A) 05.12.2018 B) Rs.16.64 Cr (Rupees Sixteen Crore Sixty Four Lakh Only) as on 30.04.2024 plus interest thereon. C) 22.07.2019 D) Physical	A) Rs. 204 lac B) Rs. 20.4 lac (22.07.2024) C) Rs. 0.50 lac	23.07.2024 11 AM to 4 PM	NOT KNOWN	Subhash Chandra Jatav Mob.: 9121866087
2.	PNB Sec-27 Noida	M/s Shikhar Integrated Cold Chain Pvt Ltd Name of the Borrower/Director(s) 1. Sh. Yalender Pal Singh (Reported Died) 2. Sh. Ashish Singh, 3. Sh. Amlesh Singh - Name of the Guarantor (s) 1. Ms. Sarika Singh, 2. Ms. Varsha Singh, 3. Sh. Y.P. Singh, 4. Smt. Amlesh Singh, 5. Sh. Ashish Singh, 6. Smt Kanti Devi, 7. Sh Lokendra Pal Singh	1. Plant & Machinery at Commercial plot situated at Khasra No. 384 and 393, Vill: Dayalpur, Mursan, Distt: Hathras (UP) & Commercial plot situated at Khasra No. 384 and 393, Vill: Dayalpur, Mursan, Distt: Hathras (UP) msg. 9000 sq. mtr. Owned by M/s Shikhar Integrated Cold Chain Pvt Ltd & Commercial plot situated at Khasra No. 384 and 393, Vill: Dayalpur, Mursan, Distt: Hathras (UP) msg. 10250 sq. mtr. Owned by Ashish Singh 2. Commercial shop situated at B-37, Sector-16, Near Metro Station Sector-16, Noida measuring 290.52 sqft owned by Ms Sarika Singh 3. Residential plot of land situated at A-43, Diwani Nayayalaya Karmchhari Sahkari Awasi Samiti Ltd, Plot No. 3, Sector-Pi, Greater Noida, Distt G.B. Nagar measuring 125.02 sq. mtr. Owned by Ms Varsha Singh 4. Residential house at D-2, Block-D, Sector 30, Noida msg. 450 sq. mtr. In name of late Sh Y.P.Singh & Smt Amlesh Singh 5. Commercial shop situated at B-200, Sector-16, Near Metro Station Sector-16, Noida measuring 213 sq. ft. Owned Ms Varsha Singh	A) 27.02.2023 B) Rs. 22.94 Cr (Rupees Twenty Two Crore Ninety Four Lakh Only) as on 31.03.2024 plus interest thereon. C) 08.06.2023 & 09.06.2023 D) Symbolic	1. A) Rs. 424.00 lac B) Rs. 42.40 lac (22.07.2024) C) Rs. 1.00 lac 1. A) Rs. 86.00 lac B) Rs. 8.60 lac (22.07.2024) C) Rs. 0.50 lac 1. A) Rs. 47.00 lac B) Rs. 4.70 lac (22.07.2024) C) Rs. 0.50 lac 1. A) Rs. 725.00 lac B) Rs. 72.50 lac (22.07.2024) C) Rs. 1.00 lac 1. A) Rs. 55.00 lac B) Rs. 5.50 lac (22.07.2024) C) Rs. 0.50 lac	23.07.2024 11 AM to 4 PM	NOT KNOWN	Subhash Chandra Jatav Mob.: 9121866087

**BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE:** The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.  
 The auction sale will be online through e-auction portal: [www.mstcecommerce.com](http://www.mstcecommerce.com); Any charges of concerned revenue authority & other if any will be borne by purchaser

**STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**

Date: 18.06.2024, Place: Greater Noida  
 AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

**EAST COAST RAILWAY**  
 e-Tender Notice No. ETCECONVSKP 2024/24, Dtd: 11.06.2024

**Name of work 3RD LINE & 4TH LINE BETWEEN DUWADA (DVI)-SINHACHALAM NORTH (SCMN) & DOUBLING BETWEEN ORE EXCHANGE COMPLEX (OEC)-SINHACHALAM NORTH (SCMN): EXECUTION OF EARTHWORK IN FORMATION, BLANKETING, MINOR BRIDGES, MAJOR BRIDGES, BOX PUSHING BRIDGE, PSC SLABS, DRAINS, PROTECTION WORKS, CONSTRUCTION OF TOWER WAGON SHED, SIGNAL CABINETS/SIGNAL & TELECOM GOOMIES, FOOT OVER BRIDGE, PLATFORM WORKS, PLATFORM SHELTERS, EXECUTION OF P.WAY WORKS, WELDING OF RAIL JOINTS, SUPPLY OF BALLAST, TRANSPORTATION OF P.WAY MATERIALS, ELECTRICAL GENERAL SERVICES WORKS, DISMANTLING OF EXISTING BUILDINGS/ STRUCTURES, UTILITY SHIFTING OF INFRRING SIGNAL & TELECOM GEARS AND CABLES AND OTHER CONNECTED ANCILLARY WORKS OF WALTAIR DIVISION, EAST COAST RAILWAY.**

Approx cost of the work ₹ 13745.47 Lakhs, EMD: ₹ 70,22,700/-, Completion period of the work: 24 Months.

**Tender closing date & time :-** 02:00 hrs. of 15.07.2024.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website [www.ireps.gov.in](http://www.ireps.gov.in). The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list of tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B/G & G1 duly verified and signed by Chartered Accountant.

Chief Administrative Officer (Con)/ Bhubaneswar PR-30/CH/24-25

**इंडियन बैंक Indian Bank**  
 ZONAL OFFICE GURGAON, Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003  
 Corporate office: 254-260, AVVAL shanmugam Salai, Royapettah Chennai-600014

**"APPENDIX- IV-A" [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank (e-Allahabad Bank), Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on below mentioned for recovery of dues. The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

S. No.	Name of the Borrower / Partners / Proprietor / Guarantor / Mortgageor / Director Hypothecator / Legal Heirs	Details of Immovable/ Movables Property/ies	PROPERTY ID	Amount of Secured Debt	Reserve Price Earnest Money Deposit Min Incremental Account	Date and Time for Inspection of property & Papers	Date and Time of e-Auction	Name of Authorized Officer with Mob. No.	Detail of encumbrance on property, if any known to Bank Not Known to Bank	QR Code
1	DHARUHERA Branch 1. Mr. Manoj Kumar S/o Mr. Jile Singh (Borrower & Mortgageor) 2. Mr. Devender Singh S/o- Karan Singh (Guarantor)	Residential Flat No-1503, 14TH Floor, Tower-5, Bstech City, Park View Delight, Village Malpura Tehsil- Dharuhera, Distt.-Rewari , Haryana -123106 Measuring 975 Sq. Ft. in the name of Mr. Manoj Kumar S/o Jile Singh Possession Type - Symbolic Possession	IDIB30043783827	Rs. 27.34,115/- as on 18.06.2024 with further interest, costs, other charges and expenses thereon from 19.06.2024.	₹ 23.62 Lakh ₹ 2.50 Lakh ₹ 0.25 Lac	18-07-2024 (Time :- 10.00 A.M to 4.00 P.M)	26.07.2024 between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each.	Mr. Jitendra Kumar, Mob. No. 9838869555 / Mr. Amit Kumar Mob. 8686138649 Assistant Branch Manager	Not Known to Bank	Bank Website www.indianbank.in E-auction website Document Sale Notice Image Property Location Video of property Photos of Property
2	BAHADURGARH B545 Branch 1. Mrs. Rita Sharma W/o Mr. Vinod Kumar (Borrower and Mortgageor) 2. Mr. Vinod Kumar S/o Mr. Narayan Singh (Co-Borrower) 3. Mr. Anil Malik S/o Mr. Satya Pal Malik (Guarantor)	Residential Property situated at H.No. 374, Ward no 27, Gali no 6, Shakti Nagar, Forming part of khawat no 868, Min. Khasra no 5119/548 min (1-1) which in MC Limit of Mauja - Bahadurgarh Distt. Jhajjar having Sale Deed no 10123/1 D/ 2303/2009 admeasuring with area of 86.00 Sq. Yards in the name of Mrs. Rita w/o Mr. Vinod Kumar. Possession Type - Symbolic Possession	IDIB30049398932	Rs. 11,10,965/- as on 18.06.2024 with further interest, costs, other charges and expenses thereon from 19.06.2024.	₹ 28.32 Lakh ₹ 3.00 Lakh ₹ 0.25 Lac	03-07-2024 (Time :- 10.00 A.M to 4.00 P.M)	10.07.2024 between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each.	Mr. Deepak Kumar Pama Mob. No. 9956356644 / Mr. ANUJ Mob. No. 9986779315 Branch Manager	Not Known to Bank	Bank Website www.indianbank.in E-auction website Document Sale Notice Image Property Location Video of property Photos of Property
3	GURGAON GURUDWARA ROAD Branch 1. Mr. Vinod Kumar S/o Mr. Sulekh Chand (Borrower & Mortgageor) 2. Mrs. Sonia Saini W/o Mr. Vinod Kumar (Co-Borrower)	EM over Residential Flat No B-106, 1st Floor, Avenue 51, within revenue estate of Wazirpur, Tehsil-Harsaru , Sector 92, Gurugram - 122001, Haryana, Admeasuring 588.037 Sq Ft. in the name of Mr. Vinod Kumar S/o Mr. Sulekh Chand vide Sale Deed No. 13447 dated 21.02.2023. Possession Type - Symbolic Possession	IDIB30536203259	Rs. 26,62,239/- as on 18.06.2024 with further interest, costs, other charges and expenses thereon from 19.06.2024.	₹ 34.98 Lakh ₹ 3.50 Lakh ₹ 0.25 Lac	18-07-2024 (Time :- 10.00 A.M to 4.00 P.M)	26.07.2024 between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each.	Mr. KARMVIR SINGH, Authorised Officer and Branch Manager Mob. No. 9315886933	Not Known to Bank	Bank Website www.indianbank.in E-auction website Document Sale Notice Image Property Location Video of property Photos of Property

1. For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in>.  
 2. Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and [www.mstcecommerce.com](http://www.mstcecommerce.com)

Date : 21-06-2024, Place : Gurgaon  
 Authorized Officer, Indian Bank

